

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:1443  
ANSWERED ON:04.03.2011  
CENTRAL EXCISE ACT  
Dhanaplan Shri K. P.

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Government is planning to make any amendments in the Central excise act; and
- (b) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a) & (b): Yes, Sir. Government has proposed some changes in the Central Excise Act, 1944. The important provisions in respect of which amendments have been proposed relate to recovery of duty, charging of interest, first charge in the case of default in payment and power to issue directions not to file appeal in certain cases. The details have been published in the Finance Bill, 2011.